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IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN

BENCH AT JAIPUR

O.A.No.552/93

Dt. of order: 16.9.93

J.N.Grover

: Applicant

Vs.

Union Of India & Ors. : Respondents.

Mr.R.R.Kumawat : Counsel for applicant

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Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.O.P.Sharma, Member (Adm.).

PER HON'BLE MR.O.P.SHARMA, MEMBER(ADM.).

The applicant has filed this O.A. being aggrieved by order dated 23.6.92 (Annx.A-1) by which he was transferred from Rajasthan Telcom. Circle to Telecom Project, Noethern Regional.

2. The applicant was appointed initially in the department in the year 1961. All through-out he has been serving in Rajasthan Telecom Circle. Even after promotion as Asstt.Engineer, he continued in Rajasthan Telecom Circle. He has put nearly 32 years service in Rajasthan Circle. The ground taken by him for challenging the order of transfer is that the Chief General Manager, Telecom Circle, Rajasthan had recommended to the Govt. of India that since there is need for officers in the Rajasthan Telecom Circle itself, the applicant and others transferred by virtue of the order Annx.A-1 dated 23.6.92, need not be transferred to the Telecom Project, Northern Region. A further ground mentioned in the letter of the Chief General Manager was that these officers will not be useful for the project for which they are being transferred. The applicant has also pleaded that there is no clear transfer policy under which he is liable to be transferred ~~xxxx~~ out of the Rajasthan Telecom Circle.

3. We have heard the applicant and also the learned counsel for the applicant. As stated above, the applicant has been in Rajasthan Telecom Circle all through out his career spaning about 32 years. Transfers from one Telecom Circle to another Telecom Circle or Region are effected by the Govt. of India. The Govt. of India in their wisdom has decided that the applicant should be transferred to another Circle or Region. Suggestions made by the Chief General Manager, Telecom Rajasthan Circle are not binding on the Govt. of India. The applicant has still about 4 years service left for superannuation. We do not see any reason to interfere ~~with~~ the order of transfer. The O.A. is accordingly dismissed.  
*No order as to costs.*

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(O.P. Sharma)  
Member (A)

*D.L. Mehta*  
(D.L. Mehta)  
Vice Chairman.